

**ITC (HS), 2017  
SCHEDULE 1 – IMPORT POLICY**

Section IV

Chapter-18

**CHAPTER 18**

**COCOA AND COCOA PREPARATIONS**

**NOTES:**

1. This Chapter does not cover the preparations of headings 0403, 1901, 1904, 1905, 2105, 2202, 2208, 3003 or 3004.
2. Heading 1806 includes sugar confectionery containing cocoa and subject to Note 1 to this Chapter, other food preparations containing cocoa.

<b>Exim Code</b>	<b>Item Description</b>	<b>Policy</b>	<b>Policy Conditions</b>
1801 00 00	Cocoa beans, whole or broken, raw or roasted	Free	
1802 00 00	Cocoa shells, husks, skins and other cocoa waste	Free	
<b>1803</b>	<b>COCOA PASTE, WHETHER OR NOT DEFATTED</b>		
1803 10 00	Not defatted	Free	
1803 20 00	Wholly or partly defatted	Free	
1804 00 00	Cocoa butter, fat and oil	Free	
1805 00 00	Cocoa powder, not containing added sugar or other sweetening matter	Free	
<b>1806</b>	<b>CHOCOLATE AND OTHER FOOD PREPARATIONS CONTAINING COCOA</b>		
1806 10 00	Cocoa powder, containing added sugar or other sweetening matter	Free	
1806 20 00	Other preparations in blocks, slabs or bars weighing more than 2 Kg. or in liquid, paste, powder, granular or other bulk form in containers or immediate packings, of a content exceeding 2 Kg.	Free	
	<i>Other, in blocks, slabs or bars:</i>		
1806 31 00	Filled	Free	
1806 32 00	Not filled	Free	
<b>1806 90</b>	<i>Other:</i>		

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*Section IV*

*Chapter-18*

1806 90 10	Chocolate and chocolate products	Free	
1806 90 20	Sugar confectionary containing cocoa	Free	
1806 90 30	Spreads containing cocoa	Free	
1806 90 40	Preparations containing cocoa for making beverages	Free	
1806 90 90	Other	Free	

**Policy Conditions of this Chapter:**

- 1) Prohibition on import of milk and milk products (including chocolates and chocolate products and candies/ confectionary/ food preparations with milk or milk solids as an ingredient) from China is extended for a further period of four months, i.e., till 23.04.2019 or until further orders, whichever is earlier.